IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.259/2017

In the matter of:

Red Horse Power (P) Ltd

.. PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Ranjit Tripathi, PCS

For the Respondent/Corporate Debtor:-

For the Intervener

:

Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh,

Income tax Deptt.

ORDER

Learned Authorized Representative for the petitioner is present and represents that Application in No. CA-25/CA-III/ND/2018 has been filed seeking for the withdrawal of the petition in view of the fact that the Registered office of the Company is situated at Chandigarh and falls within the jurisdiction of Hon'ble NCLT, Chandigarh.

Taking into consideration the said representation, the petition is allowed to be withdrawn and to be presented before the appropriate jurisdictional Bench of NCLT.

(K. VAKADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018